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GOVERNMENT OF INDIA  
MINISTRY OF FINANCE  
(DEPARTMENT OF REVENUE)

.....

New Delhi, the 2<sup>nd</sup> December, 1964

NOTIFICATION  
Income-tax

No. 6-75 (F.No.398/33/8<sup>4</sup> -IT(B): In pursuance of sub-clause (iii) of clause (44) of Section 2 of the Income-tax Act, 1961 (43 of 1961), and in supersession of Notification of the Government of India in the Department of Revenue No. 408 (F.No.398/3/81-ITCC) dated the 3-4-1963, the Central Government hereby authorises Shri Ram Swaroop, being a Gazetted Officer of the Central Government, to exercise the powers of a Tax Recovery Officer under the said Act.

2. This Notification shall come into force with effect from the date Shri Ram Swaroop takes over charge as Tax Recovery Officer.

*D. Nagarajan*  
(D. Nagarajan)  
Deputy Secretary to the Government of India

To  
The Manager,  
Govt. of India Press,  
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*D. Nagarajan*  
(D. Nagarajan)  
Deputy Secretary to the Government of India